CP NO. 132 (ND)/11 RT No.41/2016

Vikas Garg & Anr.

... Petitioners

Versus.

M/s James Hotels & Ors.

...Respondents

Present: Mr. Atul V. Sood, Advocate for petitioner No.1.

None for petitioner No.2.

Mr. Gaurav Mankotia, Advocate for respondents No.1 to 7.

Ms. Poonam Verma, Advocate for respondent No.8.

The respondents were directed to file share

transfer register and register of members vide order dated 07.11.2016

and the direction was repeated in subsequent orders. Learned counsel

for petitioner submits that maintenance and keeping safe custody of

such records is mandatory under the provisions of the Companies Act.

The learned counsel for respondents, however, submits that hard copy

of record is not available and there is a report of the company auditor

engaged for the purpose for which he wants to file an affidavit.

The matter is adjourned for filing of affidavit by respondents

to 11.01.2017. The same be filed at least two days before the next date

with copy in advance to counsel opposite.

(Justice R.P. Nagrath) Member (Judicial)

(Deepa Krishan)

Member (Technical)

December 20, 2016